

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-15/2013(Pt.2)/ 5051/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Abhijit Bhattacharyya,  
District & Sessions Judge,  
Darrang, Mangaldai .

Dated Guwahati, the <sup>nt</sup> 21 July, 2022

Sub:- **Casual leave .**

Ref:- Your letter No. DJ(D) 5509, dtd. 06.07.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 08.07.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 08.07.2022 till the morning of 11.07.2022**, as prayed for. The Civil Judge & Assistant Sessions Judge, Darrang, Mangaldai, in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai, in her absence, the in-charge CJM would remain in-charge of your Court and office during your absence.

Yours faithfully,

*st*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-15/2013(Pt.2)/5052/A, dated** , 21-07-2022

Copy to:

1. *✓* The Project Manager, Gauhati High Court.

*st*  
**JT. REGISTRAR (VIGILANCE)** *do*